

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 329/TT/2023

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024, in respect of asset i.e. two 02 Nos. of 132 kV GIS line bays at Nirjuli Sub-station for termination of LILO of one circuit of Pare HEP-North Lakhimpur (AEGCL) 132 kV D/C line (Line works under TBCB) under Project—"North Eastern Region Strengthening Scheme-IX".
- Date of Hearing** : 20.12.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondent** : Assam Electricity Grid Company Limited
- Parties Present** : Shri Zafrul Hassan, PGCIL
Shri Mukesh Bhakar, PGCIL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of transmission tariff from COD to 31.3.2024 in respect of transmission asset i.e. 02 Nos. of 132 kV GIS line bays at Nirjuli Sub-station for termination of LILO of one circuit of Pare HEP-North Lakhimpur (AEGCL) 132 kV D/C line (Line works under TBCB) under Project "North Eastern Region Strengthening Scheme-IX".

2. The SCOD of the transmission asset was 30.5.2023, against which it was put into commercial operation on 1.4.2023 as per the 199th OCC meeting held on 22.2.2023 wherein NERLDC stated that early commissioning of 132 kV Pare-N. Lakhimpur D/C with one circuit LILO at Nirjuli, as well as connectivity at Nirjuli, will lead to increased reliability at Nirjuli.

3. The representative of the Petitioner submitted that the COD of the subject asset is claimed under Regulation 5(2) of the 2019 Tariff Regulations with effect from 1.4.2023, as it could not be put to use due to the non-readiness of inter-connected transmission lines of TBCB implemented by Mumbai Urja Marg Limited (MUML). The TBCB line was put into commercial operation on 5.8.2023.



4. The Commission directed the Petitioner to serve a copy of the petition, if not already served, along with the copy of the instant RoP, on MUML. The Commission directed MUML to submit its reply, especially on the Petitioner's request for approval of the COD of the transmission asset under Regulation 5(2) of the 2019 Tariff Regulations on the plea that power flow in the Petitioner's asset could not be achieved due to the non-readiness of the inter-connected transmission lines being implemented by MUML.

5. The Commission directed the Respondents, including MUML, to file their replies, if any, by 12.1.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 19.1.2024. The Commission directed the parties to complete the pleadings within the aforesaid timelines and observed that no extension of time shall be entertained.

6. The matter will be listed for further hearing on 31.1.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

